



BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
ORIGINAL APPLICATION NO. 82 OF 2023 (WZ)

Abdul Samad Ismail Kaknojjia &OrsApplicant

Verses

State of Maharashtra & Ors. ...Respondents

I Pradip Pawar, an adult, Indian inhabitant working as Executive Engineer , Slum Rehabilitation Authority the Respondent No. 5 & 6 (SRA) herein do hereby solemnly affirm and state as under :-

1. I say that I have perused the copy of an application filed by the Applicant and in reply thereto I have to state as under
2. At the very outset, I respectfully say and submit that the contents of the said Application are false, vexatious and suppression of facts & hence ought to be dismissed with heavy costs.
3. At the further outset, I respectfully say and submit that admittedly the Applicants who are slum dwellers and encroachers on the said property

A handwritten signature in blue ink, appearing to read "Pradip Pawar".

have already got the benefits under the slum policy of Government of Maharashtra and have been rehabilitated free of costs on ownership basis in the rehab buildings constructed on site and therefore having received the benefit under the slum scheme chooses to challenge the same.

4. I say that the slum scheme on land bearing, CTS No.738/B/1A of village Malad for Shree Azad SRA CHS was accepted on 17/01/2006 by the SRA. The LOI was issued on 10/08/2009 and revised LOI's were issued on 28/12/2011,03/02/2018,14/02/2020 and 18/05/2021 and land is private land .There are 192 slum dwellers on the said property admeasuring 4219.80 sq.mtrs. The part OC to ground (pt) plus stilt (part) plus 1st to 15th Floor excluding school reservation portion was issued to Respondent No.9 on 16.06.2021.
5. I say that as per the then prevailing DCR Rules there was no requirement for providing parking spaces to the rehab building C wing . I say that RG has been provided as paved RG admeasuring 339.56 sq.mtr which is now being used by applicants for parking .
6. I say that this respondent shall ensure that the project proponent shall comply with the EC conditions strictly. I say that as per order dated 20.03.2024 of Hon'ble National Green Tribunal a joint site inspection

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carried out on dated 22.04.2024 by joint committee of members from MPCB, SRA & MCGM. As per said joint site inspection, a report is being prepared by joint committee and same will be submitted to Hon'ble NGT.

7. In the circumstances I say and submit that necessary orders be passed as this Hon'ble Tribunal may deem fit and proper.

Solemnly affirmed at Mumbai)

This ^{24th} Day of April 2024)

Advocate for Respondent No. 5 and 6

Panwar
24/04/2024
Deponent

BEFORE ME

Ranjet Singh

RANJEET SINGH
M.Sc LL.B.

NOTARY
MAHARASHTRA
GOVT OF INDIA



RANJEET SINGH (Notary Govt. of India)
Register No 2163
Dated 24 APR 2024

